### ORIGINAL IN HINDI

# Government of India Ministry of Consumer Affairs, Food and Public Distribution Department of Consumer Affairs

### LOK SABHA UNSTARRED QUESTION NO. 104 TO BE ANSWERED ON 02.02.2021

### **FALSE ADVERTISEMENT**

104. SHRI CHANDRA PRAKASH JOSHI: **(OIH)** 

## Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether any steps have been taken to check the false advertisements to mislead people during the Corona pandemic;
- (b) if so, the details of action taken against the companies by the Government along with their names; and
- (c) if not, the Government's view in this regard?

### **ANSWER**

### उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री (श्री दानवे रावसाहेब दादाराव)

### THE MINISTER OF STATE CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI DANVE RAOSAHEB DADARAO)

(a) to (c): The Central Consumer Protection Authority (CCPA) has been established w.e.f. 24th July, 2020 under section 10 of the Consumer Protection Act, 2019 (CP Act) to regulate matters relating to violation of rights of consumers, unfair trade practices and false or misleading advertisements which are prejudicial to the interests of public and consumers and to promote, protect and enforce the rights of consumers as a class.

So far CCPA has issued show cause notices to 14 companies pertaining to various sectors such as water purifier, paints, floor cleaner, apparel, disinfectant, furniture for resorting to misleading claims such as immunity, covid-19 virus protection etc. and an advisory has also been issued to industry associations highlighting the provisions of the Consumer Protection Act and to impress upon their members to cease from making false claims about effectiveness against corona virus which are not supported by competent and reliable scientific advice.

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